

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4082 of 2021

1. Chhotu Pandit

2. Sanjay Rajak

... Petitioners

Versus

The State of Jharkhand

... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioners

: Mr. S. P. Roy, Advocate

For the State

: Mrs. Vandana Bharti, A.P.P.

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Order No. 02

Dated 17<sup>th</sup> April, 2021

Heard the learned counsel appearing for the respective parties.

The petitioners are accused in connection with Thakurgangti P.S. Case No. 74 of 2020, pending before the Court of learned Additional Sessions Judge-III-cum-Special Judge (POCSO), Godda.

The petitioners are alleged to have committed rape upon the daughter of the informant. The said allegation has been supported by the victim in her statement recorded u/s 164 Cr.P.C.

Regard being had to the above, I am not inclined to grant bail to the petitioners and the same is hereby rejected.

(RONGON MUKHOPADHYAY,J.)